989

discussed, and I suggest to all my hon. friends that they had better wait a few months more when this matter will have been fully examined. Please remember that these questions have aroused great passions and great excitement. I know the feelings in Rajasthan. On the other hand, I am also aware of the feelings that exist in Gujarat. Therefore the question has to be carefully considered and it has to be examined dispassionately. I therefore suggest that this question should be allowed to be considered by the all-India Commission in that dispassionate atmosphere. Otherwise we will have to act in accordance with article 3 of the Constitution.

SHRI H. C. MATHUR: Has the Bombay Government sent any reply or not?

DR. K. N. KATJU: Yes, the Chief Minister has sent a reply.

SHRI H. C. MATHUR: Without referring the matter to the Legislative Assembly?

DR. K. N. KATJU: Certainly he is entitled to do it.

SHRI H. C. MATHUR: Am I to understand that no action is going to he taken by the Government of India under article 3 of the Constitution before receiving the recommendations of the Commission which is in the offing?

Dr. K. N. KATJU: I would beg of my hon. friends not to press this question further in the public interests.

SHRI S. MAHANTY: May I ask whether it is a fact that Mt. Abu and the adjoining areas were originally intended to be transferred to Rajas-than, and if so, under what circumstances they were transferred to Bombay?

Dr. K. N. KATJU: I do not think that my hon. friend's information is quite correct. I would request my hon. friend not to dissect this question here further on the floor of this House.

SHRI H. C. MATHUR: Will the hon. Minister please let me know whether the Government is going to receive piecemeal recommendations from the proposed Commission or a complete report on the re-alignment of the States throughout the country?

to Questions

DR. K. N. KATJU: This is a matter of procedure. It is still under con sideration and I do not know what exactly the decision will be, but......

MR. CHAIRMAN: You deprecate any further discussion on this question. Mr. Biswas.

SHRI H. P. SAKSENA: It is within your power to validate my question on question No. 133 by permitting me to put that question in the place of my friend in his absence.

Mr. CHAIRMAN: I cannot do it unless you are authorised.

## WRITTEN ANSWERS TO QUESTIONS

## SALUTING THE WIVES OF OFFICERS BY LOWER RANKS

\*133. SHRI M. BASAVAPUNNAIAH: Will the Minister for Defence be pleased to state:

- (a) whether there is any regulation requiring the lower ranks to salute the wives of officers in the Defence Services: and
- (b) whether there has been any instance of punishment being given to soldiers for the breach of this regulation?

ITHE MINISTER FOR DEFENCE ORGANISATION (SHRI MAHAVIK TYAGI): (a) No.

(b) Does not arise.

## PERSONAL JAGIR OF THE NAWAB OF BHOPAL

- 88. SHRI V. S. SARWATE: Will the Minister for STATES be pleased to state:
- (a) whether Government have received any representation from the